

On the Mother Heritage Centre, I am going to call a meeting. I hope, whatever has been recommended by the Heritage Centre, after a high-level meeting, can be implemented. I also invite the hon. Member to that meeting so that we can take a view on that.

SHRI BHAGWAN SHANKAR RAWAT: Thank you.

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, it is a matter of grave concern that a major part of Orissa, that is, mostly the Western Orissa including Bolangir, Phulbani, Sonpur, Boudh and Ganjam districts have been affected by severe and acute drought. This is very much an unprecedented one. There has been rape, murder and so many other things because of the migration of women, men and children due to drought condition. Therefore, I seek your indulgence to give a direction to the Government that they should send a delegation to Orissa to take stock of the situation, to provide necessary relief operation and also to give report thereof.

DR. M. JAGANNATH (Nagarkurnool): Mr. Speaker, Sir, through you, I would like to bring to the notice of the Government that in the recently constituted Planning Commission, there is no representative from the Scheduled Castes and the Scheduled Tribes. Previously there used to be one representative from the Scheduled castes and one from the Scheduled Tribes. By this action, 25 per cent of the total population of the country is going unrepresented. Sir, through you, I request the Government. As there is no bar, there is no limit on the membership—to select one candidate from the Scheduled Castes and one from the Scheduled Tribes and to include them as representatives in the Planning Commission.

[Translation]

SHRI SATYA PAL JAIN (Chandigarh): Sir, incessant rains during the last two or three days have caused great damage in the centrally Administered Area of Chandigarh. It has a population of eight lakhs ... (Interruptions)

MR. SPEAKER: Mr. Katheria, you have not given any notice.

... (Interruptions)

SHRI SATYA PAL JAIN: Out of a population of eight lakhs, nearly two lakh people live in Villages and colonies. They do not have electricity and water connections. Heavy rains have resulted in accumulation of two feet deep water and there are no means of draining out the water. The English paper 'Tribune' has printed a photo on its front page. There is a colony named Dr. Ambedkar Nagar near Dhanas Village where the nullah is over-flowing endangering the entire colony being washed away.

Sir, I am making two demands because the Centrally Administered area has no income of its own. All the

finances come from the Central Government. I request the Government that a grant of at least Rs. 5 crores may be sanctioned so that the people of that area may get electricity and water connections because the electric connections have been cut off and the people are living in darkness. The streets are under two feet deep water, but the people are not getting water to drink. Houses and *jhuggis* are crumbling due to the effect of rains. I request that they may be paid compensation for this loss. I again urge upon the Government to sanction a grant of at least Rs. 5 crores to save the Administration from the burden.

[English]

SHRI M. KAMALUDDIN AHMED (Hanamkonda): Sir, I wish to bring to your notice the serious violation of human rights going on in my State. Ever since the ban has been re-imposed on the activities of People's War Group and its associated organization by the Government of Andhra Pradesh, there has been a tremendous increase in the number of killings of the young political activists in the so-called encounters with the police. It is a common knowledge of the people that those encounters were all fake and the young men are simply picked up from the villages and killed by the police. It is a sheer violation of human rights. This is happening all over Telangana region of Andhra Pradesh and more so, in my constituency, Hanamkonda. I urge upon the Government to see that these above-said killings are stopped forthwith.

[Translation]

JUSTICE GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, on the 8th August, 1996, the C.B.I. registered a case under section 8 of the Prevention of Corruption Act against the corruption king Sukh Ram and on the 16 August, they recovered Rs. 3.76 crores from his Delhi residence kept in a suit case in the workshop room. Since then, from 8th August till today, he has not been arrested by the Government and we were deceived into believing that he would be arrested before the end of the Parliament session. The Supreme Court has today Charged C.B.I. with deliberately delaying ... (Interruptions)

[English]

MR. SPEAKER: You have made your points. Please give chance to your colleagues.

[Translation]

JUSTICE GUMAN MAL LODHA: Mr. Sukh Ram should be arrested today itself, before the end of the session of Parliament. He should not be given time ... (Interruptions)\*

[English]

MR. SPEAKER: Nothing is going on record. We have still seven minutes and seven Members can speak.

\*Not recorded.